

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION No. 109

Dated Guwahati, the 9th November, 2023

Hon'ble Mr. Justice Lanusungkum Jamir, senior-most Judge of the Gauhati High Court has assumed charge of the office of the Chief Justice (Acting) of the Gauhati High Court (High Court of Assam, Nagaland, Mizoram, and Arunachal Pradesh) with effect from 9th November, 2023 as per Government of India's Notification No. K-11019/37/2023-US.I/II (ii) dated 09.11.2023, issued by the Special Secretary to the Government of India, Ministry of Law & Justice, Department of Justice (Appointments Division), Jaisalmer House, 26, Man Singh Road, New Delhi.

By Order,

Sd/- Utpal Rajkhowa
REGISTRAR GENERAL I/C

Memo No.HC.III-35/2023/5522-5548/G dated Guwahati, the 9th November, 2023.

Copy to:-

- 1) The Secretary to the Government of India, Ministry of Law & Justice, Department of Justice (Appointments Division), Jaisalmer House, New Delhi-110011.
- 2) The Deputy Secretary to the Government of India, Ministry of Law & Justice, Department of Justice (Appointments Division), Jaisalmer House, New Delhi with reference to his Notification No **K-11019/37/2023-US.I/II (ii)** dated 09.11.2023.
- 3) The Secretary General, Supreme Court of India, New Delhi.
- 4) The Chief Secretary to the Govt. of Assam, Dispur, Guwahati.
- 5) The Chief Secretary to the Govt. of Nagaland, Kohima.
- 6) The Chief Secretary to the Govt. of Mizoram, Aizawl.
- 7) The Chief Secretary to the Govt. of Arunachal Pradesh, Itanagar.
- 8) The Commissioner & Secretary to the Governor of Assam, Raj-Bhavan, Guwahati.
- 9) The Special Secretary to the Governor of Nagaland, Kohima.
- 10) The Secretary to the Governor of Mizoram, Aizawl.
- 11) The Secretary to the Governor of Arunachal Pradesh, Itanagar.
- 12) The Secretary to the Chief Minister, Assam, Dispur, Guwahati.
- 13) The Secretary to the Chief Minister, Nagaland, Kohima.
- 14) The Secretary to the Chief Minister, Mizoram, Aizawl.
- 15) The Secretary to the Chief Minister, Arunachal Pradesh, Itanagar.
- 16) The Registrar General, High Court of _____.

- 17) The Accountant General (A&E), Assam, Beltola, Guwahati/ Nagaland, Kohima/Mizoram, Aizawl/ Arunachal Pradesh, Itanagar, with a copy of Notification No. **K-11019/37/2023-US.I/II (ii)** dated 09.11.2023, for necessary action.
- 18) The Registrar (_____), Gauhati High Court, Guwahati.
- 19) The Registrar, Gauhati High Court, Kohima Bench, Kohima/ Aizawl Bench, Aizawl/Itanagar Permanent Bench, Naharlagun.
- 20) The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
- 21) The Joint Registrar (_____), Gauhati High Court, Guwahati.
- 22) The Deputy Registrar (_____), Gauhati High Court, Guwahati.
- 23) The Deputy Accountant General (A&E), Assam, Beltola, Guwahati, with a copy of Notification No. **K-11019/37/2023-US.I/II (ii)** dated 09.11.2023.
- 24) The Project Manager, Gauhati High Court, Guwahati. *He is requested to upload this Notification in the website of the Gauhati High Court.*
- 25) The Private Secretary to Hon'ble Mr. Justice Lanusungkum Jamir, Chief Justice (Acting), Gauhati High Court, Guwahati.
- 26) The Private Secretary to Hon'ble Mr./Mrs. Justice _____, Judge, Gauhati High Court, Guwahati.
- 27) The AOJ (Accounts), Gauhati High Court, Guwahati with a copy of Notification No. **K-11019/37/2023-US.I/II (ii)** dated 09.11.2023.


9/11/23
REGISTRAR GENERAL I/C

Handwritten signature
9.11.23

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No. K-11019/37/2023-US.I/II (ii)
Government of India
Ministry of Law and Justice
Department of Justice
(Appointments Division)

Jaisalmer House
26, Man Singh Road
New Delhi-110 011

Dated: 09th November, 2023.

NOTIFICATION

In exercise of the power conferred by Article 223 of the Constitution of India, the President is pleased to appoint, Shri Justice Lanusungkum Jamir, Judge of the Gauhati High Court, to perform the duties of the office of the Chief Justice of that High Court with effect from the date Shri Justice Sandeep Mehta relinquishes the charge as Chief Justice of the Gauhati High Court consequent upon his appointment as a Judge of the Supreme Court of India.

MMY
09/11/2023

(Rajinder Kashyap)
Special Secretary to the Government of India
Tele: 2338 3037

To

The Manager,
Government of India Press,
Minto Road, New Delhi.